

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1331**  
ANSWERED ON 11.02.2025

**ANNUAL STATUS OF PANCHAYATI RAJ REPORT**

1331. SHRI SUKHDEO BHAGAT:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether it is a fact that according to the Annual Status of Panchayati Raj Report (ASPR), panchayats in the country continue to face significant challenges in terms of financial autonomy and implementation efficiency;

(b) whether the instance, over 50 per cent of panchayats report inadequate funds to implement even basic development schemes and more than 40 per cent of panchayats lack the necessary trained personnel to carry out their responsibilities effectively;

(c) the details of these statistics and the specific steps taken by the Ministry to address the lack of resources and capacity in panchayats; and

(d) the details of the percentage and steps taken by the Government to propose to improve financial independence and operational capacity in the next 2-3 years?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S.P. SINGH BAGHEL)

(a) to (d) No Sir, there is no such report named “Annual Status of Panchayati Raj Report (ASPR)” available with Ministry of Panchayati Raj.

Panchayat, being “Local Self Government”, is a state subject and part of the State list of the Seventh Schedule of the Constitution of India. As per Article 243 in Part IX of the Constitution of India, States are mandated to set up Panchayats and provide the necessary facilities to the Panchayats including financial resources. However, Central Government also provides central finance commission grants to supplement financial resources of panchayats. Under Fifteenth Finance Commission (XV FC), grants to the tune of Rs. 60,750 crore (for the interim period FY 2020-21) and to the tune of Rs.2,36,805 Crore (for the period FY 2021-26) have been allocated to Panchayats in all three tiers and Traditional Local Bodies, Sixth Schedule areas in 28 States. The XV FC Grants have two components — Tied and Untied. Tied Grants are to be used for drinking water, rainwater harvesting, water recycling, sanitation and maintenance of Open

Defecation Free status. Untied grants are to be used for felt needs under the 29 subjects enshrined in the XI Schedule of the Constitution of India, except for salaries and other establishment costs.

Further, up to 10% of the allocation of XV FC Untied Grants is allowed for meeting the technical and administrative support towards Operations & Maintenance and capital expenditure, including manpower on outsourcing basis and other administrative expenses as essential.

State-wise allocation and release of Fifteenth Finance Commission Grants to the Panchayats and Rural Local Bodies during the last four years and current year is given in Annexure.

Moreover, under the revamped Rashtriya Gram Swaraj Abhiyan (RGSA) scheme, the Ministry supplements the efforts of all States/UTs towards supporting the functioning of GPs by providing Panchayat Bhawan and computers & peripherals.

The Ministry of Panchayati Raj (MoPR) is implementing the (i) Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) with the primary objective of strengthening Panchayati Raj Institutions (PRIs) by way of capacity building and training of the Elected Representatives (ERs) and their functionaries, providing infrastructural support like Gram Panchayat Bhawan and Computerisation, (ii) Incentivization of Panchayats (IoP), a Central component of RGSA scheme, to encourage competitive spirit among PRIs under which, Awards including financial incentives are given to best performing Panchayats in recognition of their good work for improving delivery of services and public good, (iii) Mission Mode Project on e-Panchayats (MMP-ePanchayat), a Central component of RGSA scheme under which various e-governance projects are funded towards digitalization of Panchayats to bring in efficiency, accountability and transparency in the functioning of the PRIs and for its overall transformation. The Central Sector Scheme of Survey of Villages and Mapping with Improved Technology in Village Areas (SVAMITVA) is also being implemented in the States/UTs to provide the 'Record of Rights' to village households owning property in inhabited rural areas.

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## Annexure

## State-wise allocation and release of Fifteenth Finance Commission grant to Rural Local Bodies for last four years and current year (as on 07.02.2025)

(Rs. in crore)

Sl. No.	States	2020-21		2021-22		2022-23		2023-24		2024-25	
		Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release
1	Andhra Pradesh	2625.00	2625.00	1939.00	1917.85	2010.00	1976.75	2031.00	1997.45	2152.00	2109.97
2	Arunachal Pradesh	231.00	231.00	170.00	170.00	177.00		179.00		189.00	
3	Assam	1604.00	1604.00	1186.00	1186.00	1228.00	1228.00	1241.00	1241.00	1315.00	
4	Bihar	5018.00	5018.00	3709.00	3709.00	3842.00	3842.00	3884.00	3855.33	4114.00	1942.17
5	Chhattisgarh	1454.00	1454.00	1075.00	1075.00	1114.00	1114.00	1125.00	1125.00	1192.00	1185.25
6	Goa	75.00	75.00	55.00	55.00	57.00	33.92	58.00		62.00	
7	Gujarat	3195.00	3195.00	2362.00	2362.00	2446.00	2446.00	2473.00	2473.00	2619.00	
8	Haryana	1264.00	1264.00	935.00	935.00	968.00	967.30	979.00	953.59	1036.00	487.13
9	Himachal Pradesh	429.00	429.00	317.00	317.00	329.00	329.00	332.00	318.04	352.00	229.19
10	Jharkhand	1689.00	1689.00	1249.00	1249.00	1293.00	1293.00	1307.00	1307.00	1385.00	
11	Karnataka	3217.00	3217.00	2377.00	2375.50	2463.00	2093.55	2490.00	2086.59	2637.00	1120.73
12	Kerala	1628.00	1628.00	1203.00	1203.00	1246.00	1246.00	1260.00	1260.00	1334.00	1334.00
13	Madhya Pradesh	3984.00	3984.00	2944.00	2944.00	3050.00	3050.00	3083.00	2819.24	3265.00	
14	Maharashtra	5827.00	5827.00	4307.00	4267.16	4461.00	3696.71	4510.00	3629.21	4776.00	1619.42
15	Manipur	177.00	177.00	131.00	65.50	135.00		137.00		145.00	
16	Meghalaya	182.00	182.00	135.00	67.50	140.00		141.00		149.00	
17	Mizoram	93.00	93.00	69.00	69.00	71.00	71.00	72.00		76.00	
18	Nagaland	125.00	125.00	92.00	92.00	96.00		97.00		102.00	
19	Odisha	2258.00	2258.00	1669.00	1669.00	1728.00	1728.00	1747.00	1746.9	1851.00	1851.00

		0	00	0	0	0	0	0	1	0	0
20	Punjab	1388.0	1388.0	1026.0	1026.0	1062.0	1062.0	1074.0	1058.3	1138.0	
		0	00	0	0	0	0	0	5	0	
21	Rajasthan	3862.0	3862.0	2854.0	2854.0	2957.0	2955.3	2989.0	2847.9	3166.0	1881.8
		0	00	0	0	0	4	0	6	0	4
22	Sikkim	42.00	42.00	31.00	31.00	33.00	33.00	33.00	33.00	35.00	16.69
23	Tamil Nadu	3607.0	3607.0	2666.0	2666.0	2761.0	2761.0	2791.0	2791.0	2957.0	1478.5
		0	00	0	0	0	0	0	0	0	0
24	Telangana	1847.0	1847.0	1365.0	1365.0	1415.0	1415.0	1430.0	1424.1	1514.0	
		0	00	0	0	0	0	0	8	0	
25	Tripura	191.00	191.00	141.00	141.00	147.00	147.00	148.00	148.00	157.00	78.50
			0								
26	Uttar Pradesh	9752.0	9752.0	7208.0	7208.0	7466.0	7466.0	7547.0	7547.0	7994.0	7994.0
		0	00	0	0	0	0	0	0	0	0
27	Uttarakhand	574.00	574.00	425.00	418.70	440.00	439.21	445.00	444.13	471.00	234.91
			0								
28	West Bengal	4412.0	4412.0	3261.0	3261.0	3378.0	3378.0	3415.0	3415.0	3617.0	1805.1
		0	00	0	0	0	0	0	0	0	6
	<b>Total</b>	<b>60750.00</b>	<b>60750.00</b>	<b>44901.00</b>	<b>44699.22</b>	<b>46513.00</b>	<b>44771.77</b>	<b>47018.00</b>	<b>44520.96</b>	<b>49800.00</b>	<b>25368.46</b>

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